CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 78/MP/2022 along with IA No. 9/IA/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

the relevant provisions of Power Purchase Agreements dated 3.7.2020 inter alia seeking extension of time for achieving Financing Closure and Land Acquisition as well as extension of Scheduled Commissioning Date of 300 MW solar power project on account of the Force Majeure event beyond the reasonable control of the Petitioner, viz. inordinate delay/time taken by the Government of India in approving the Petitioner's Foreign Direct

Investment application.

Date of Hearing : 22.3.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Masaya Solar Energy Private Limited (MSEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 5 Ors.

Parties Present : Shri Aniket Prasoon, Advocate, MSEPL

> Ms. Shweta Vashist, Advocate, MSEPL Ms. Priya Dhankhar, Advocate, MSEPL Ms. Shubham Mudgil, Advocate, MSEPL Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Tanya Sareen, Advocate, SECI Shri Ravi Nair, Advocate, SECI

Ms. Suparna Srivastava, Advocate, CTUIL/PGCIL Shri Tushar Mathur, Advocate, CTUIL/PGCIL Ms. Soumya Singh, Advocate, CTUIL/PGCIL

Shri Partha Sarathi Das, CTUIL

Shri Bhaskar Laxmanrao Wagh, CTUIL

Shri Swapnil Verma, CTUIL Shri Siddharth Sharma, CTUIL Shri Ranjeet Singh Rajput, CTUIL

Shri Vikash Kumar, MSEPL

Record of Proceedings

Case was called out for virtual hearing.

Learned counsel for the Petitioner submitted that the present Petition has been filed, inter-alia, seeking extension of time for achieving financial closure and land acquisition as well as extension of the Scheduled Commissioning Date ('SCD') of 300 MW solar power project on account of force majeure event beyond the reasonable control of the Petitioner, viz. inordinate delay/time taken by the Government of India in approving the Petitioner's Foreign Direct Investment application.

- Learned senior counsel for the Respondent, SECI submitted that the 3. Petitioner's request for extension of SCD is already under consideration and accordingly, the matter may be adjourned till the first week of May, 2022.
- 4. Learned counsel for the Petitioner submitted that the Respondent, SECI may be directed not to take any coercive action(s) against the Petitioner in the meantime. In response, learned senior counsel for the Respondent, SECI clarified that since the request of the Petitioner is already under consideration, SECI will not proceed to take any coercive action(s).
- Considering the submissions made by the learned counsel for the Petitioner and learned senior counsel for SECI, the Commission adjourned the matter.
- The Petition may be listed for hearing in the month of May, 2022 for which separate notice will be issued.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)